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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

OA No.749 of 2010

**Cuttack, this the 30<sup>th</sup> November, 2010**

Karmi ..... Applicant

Versus

Union of India & Others ..... Respondents

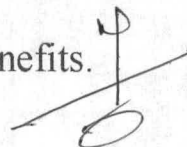
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**CORAM**

THE HON'BLE MR.M.R.MOHANTY, VICE-CHAIRMAN (J)

AND

THE HON'BLE MR. C.R. MOHAPATRA, MEMBER (A)

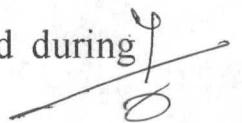
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Applicant is a Multi Purpose Khalsi working under the Deputy Chief Engineer, Construction, East Coast Railway Station Bazar, Cuttack. He challenges the action of the Respondents (in not granting him the benefit of financial up-gradation under MACP Scheme w.e.f. 01-09-2008) on the ground that he is entitled (under the MACP Scheme) to get the MACP benefits. Despite making representation (under Annexure-A/4 dated 25-10-2010) he has not yet got the said benefit. Hence by filing the present OA, the Applicant seeks direction (to the Respondents) to grant him financial up-gradation under MACP Scheme w.e.f. 01-09-2008 and for payment of consequential financial benefits.



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2. A copy of the OA has already been served on Mr.S.K.Ojha, Learned Standing Counsel for the Railways.

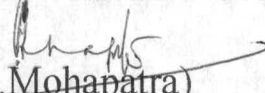
3. Heard Mr.N.R.Routray, Learned Counsel for the Applicant and Mr. S.K.Ojha, Learned Standing Counsel for the Railways and perused the materials placed on record.

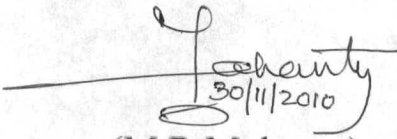
4. It is the positive case of the Applicant that no reply has yet been communicated to him by the Respondents on his representation under Annexure-A/4 dated 25.10.2010. It is submitted by Learned Counsel for the Applicant (and not controverted by Mr.Ojha, Learned Standing Counsel for the Respondents) that Screening Committee is scheduled to meet shortly to consider the cases of the employees for grant of MACP. In that view of the matter, there is no need to keep this matter pending/ awaiting the reply of the Respondents. Hence, without expressing any opinion on the merit/eligibility of the applicant to get the benefits of MACP, this OA is hereby disposed of (at this admission stage) with direction (to the Respondents) to consider the case of the applicant in the Screening Committee (scheduled to be convened during



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January, 2011) and communicate decision of the Screening Committee (to the applicant) without any delay.

5. Send copies of this order (along with copies of this OA) to the Respondents, at the cost of the Applicant (for which Learned Counsel for the Applicant undertakes to furnish postal requisite, within two days hence) and, thereafter, free copies of this order be supplied to Learned Counsel for both sides.

  
(C.R. Mohapatra)  
Member (A)

  
(M.R. Mohanty)  
Vice-Chairman (J)